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C.A.No. 2626-2629 OF 2003

ITEM No.42

Court No.11

SECTION XIA

A/N MATTER

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Civil Appeal No.2626-2629/2003

P.V. HEMALATHA

Appellant (s)

VERSUS

KATTAMKANDI P. MALIACKAL SAHEEDA & ANR.

Respondent (s)

(With prayer for interim relief)

Date : 24/11/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE BRIJESH KUMAR

HON'BLE MR. JUSTICE ARUN KUMAR

For Appellant (s) Mr. P.V. Dinesh,Adv.
Mr. A. Raghunath,Adv.

For Respondent (s) Mr. Mahesh Agrwal,Adv.
Mr. Rishi Agrawal,Adv.
Mr. E.C. Agrawala,Adv.

Mr. P.N. Ramalingam,Adv.

UPON hearing counsel the Court made the following

O R D E R

The appeals are disposed of in terms of the signed order.

(Sarojbala)

PA to Addl.Registrar

(Promila Nagpal)

Court Master

(The signed order is placed on the file)

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.2626-2629 OF 2003

P.V. Hemalatha

Appellant(s)

Vs.

Kattamkandi P. Maliackal Saheeda
& Anr.

Respondent(s)

O R D E R

The learned counsel for both the parties are present and informed that the matter has been settled outside the Court between the appellant and the first respondent. A joint affidavit/memorandum of compromise has also been filed which is on record. The appeal is disposed of in terms of the compromise which shall form part of the decree.

.....J.
(BRIJESH KUMAR)

.....J.
(ARUN KUMAR)

NEW DELHI
NOVEMBER 24, 2003.